

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No.192/MP/2016

Subject : Petition under Section 79(1)(f) read with Section 79(1)(c) of the Electricity Act, 2003 and under Regulation 31(3) of the Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulations, 2014 for declared capacity and certification thereof by WRLDC/WRPC in respect of the petitioner's 1320 MW(2X660 MW) coal based power project at Nigrie, District Singrauli, State of Madhya Pradesh.

Date of hearing : 11.1.2018

Coram : Shri A.K. Singhal, Member
Shri A.S. Bakshi, Member
Dr. M.K. Iyer, Member

Petitioner : Jaiprakash Power Venture Limited (JPVL)

Respondents : Western Regional Load Despatch Centre (WRLDC) and others

Parties present : Shri Avijeet Lala, Advocate, JPVL
Ms. Molshree Bhatnagar, Advocate, JPVL
Ms. Soumya Prakash, Advocate, JPVL
Shri Sanjiv K. Goel, JPVL
Shri Ashish Anand Bernard, Advocate, SLDC
Shri Paramhans, Advocate, SLDC
Shri R.C. Sharma, SLDC
Shri Aditya P. Das, WRLDC
Shri Pankaj Prakash, TPDDL
Shri Vishrov Mukerjee, Advocate, MPL

Record of Proceedings

Learned counsel for the Petitioner submitted that no response has been received from RLDCs/RPCs till date.

2. The representative of RLDCs requested for a week's time to file its response. The request was allowed by the Commission.

3. Learned counsel for Maithon Power Limited (MPL) submitted that as per ROP dated 14.9.2017, MPL has filed its response including requisite data vide affidavit dated 3.11.2017 and requested to consider the same.

4. After hearing the parties, the Commission directed RLDCs/RPCs to file their response by 29.1.2018 with an advance copy to the Petitioner, who may file its submissions, if any, by 15.2.2018. The Commission directed that due date of filing the

response and written submission should be strictly complied with. No extension shall be granted on that account.

5. The Petition shall be listed for hearing on 27.2.2018.

By order of the Commission

**Sd/-
(T. Rout)
Chief (Law)**